

Annex-I

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TAMILNADU POLLUTION CONTROL BOARD



ANNEXURE-3

2/2/92  
11.6.20

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No. T1/CPT-MGR(S)/P-2057/W&A/Dr. 2.6.92.

Sub: TNPC Bd - Industries - M/s. Pradeep Exports -  
Sathesalai, Madurantakam Taluk - Chengalpattu  
M.G.R. District - Amendment Issued - Regarding.

Ref: 1. T.O. Proc.No. T1/CPT-M.G.R.(S)/P-2057/W/  
dated 7.4.92.

2. T.O. Proc.No. T1/CPT-M.G.R./P-2057/W/  
dated 7.4.92.

\*\*\*\*\*

Under Section 25 of the Water (Prevention and Control  
of Pollution) Act, 1974 and under Section 21 of the Air (Prevention  
and Control of Pollution) Act, 1981, consent has been issued to  
the unit to manufacture the following products:

- 1. Furazemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mefenazolid - 3.0 T/M

Under section 27 of the Water (Prevention and Control  
of Pollution) Act, 1974 and under Section 21 of the Air (Prevention  
and Control of Pollution) Act, 1981, the manufacturing products  
may be altered to read as follows:

- 1. Furazemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mefenazolid - 5.0 T/M

All other conditions stipulated in the consent order  
remain unaltered.

*V. Lakshmi*  
FOR CHAIRMAN

To  
The Managing Director,  
M/s. Pradeep Exports,  
(A unit of Pradeep Drug Company Limited,  
268 Lloyds Road, Madras 600 014.

Copy to  
The District Environmental Engineer,  
TNPC Board, Tambaram.

Copy to  
The Senior Environmental Engineer,  
TNPC Board, Madras.

The Commissioner, Madurantakam Panchayat Union,  
Madurantakam Taluk, Chengalpattu M.G. District, Dist. 712205, 75740, 70000

Phone: 241 7600 7501-31 Telephone: 2000000 Fax: 044 23840

876/0306

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For SUN PHARMACEUTICAL INDUSTRIES LTD

*DM*

General Manager - Operations 43

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By Registered Post with  
Acknowledgement Due  
(This document contains 12 pages)



TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 8850 DATED: 3.4.92

Proceedings No: XI/GET-MER(S)/E-2057/W/ DATED: 7.4.92

Consent for Existing/New or Altered-outlet/dischARGE of sewage and/or-trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT - MESSRS.

Pradeep Exports  
R.S.No.99/1, 99/4, 99/1, 99/3, 99/4, 99/5, 100/1,  
100/2A, 100/2B, 100/3  
Sathnadi  
Maduravhagam Taluk  
Chengalpattu MER District.

for the discharge of sewage and/or trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No. 20502 dated 2.1.92  
2. I.R. NO. DCR/DA(S)/K-112-10/764/dated 24.1.92.

Board Resolution No. 117... 225 Dated: 6.3.92

CONSENT is hereby granted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Managing Director  
M/s. Pradeep Exports  
R.S.No.99/1, 99/4, 99/1, 99/3, 99/4, 100/1, 100/2A, 99/5,  
100/2B, 100/3  
Sathnadi  
Maduravhagam Taluk  
Chengalpattu MER District.

(hereinafter referred to as "The applicant") authorizing the outlet to continue discharging into the new discharge or altered-outlet/dischARGE of sewage and/or-trade effluent

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 1993.  
(Thirty First March Nineteen Ninety Three).



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per: [Signature]  
Tamil Nadu Pollution Control Board  
MADRAS

For SUN PHARMACEUTICAL INDUSTRIES LTD.

M.A. JOY  
General Manager - Operations

To

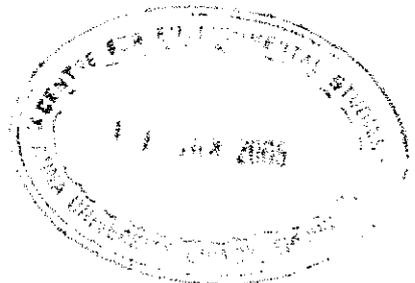
The Managing Director  
M/s. Pradeep Exports  
(A unit of M/s. Pradeep Drug Co. Ltd.)  
268, Loyds Road  
Madras - 500 014.

Copy to: The District Environmental Engineer, Tamil Nadu Pollution Control Board,  
Tambaram  
for information and necessary action.

Copy to: The Senior Environmental Engineer, Tamil Nadu Pollution Control Board,  
Madras Region.

Copy to: The Commissioner, Saveri-Gilappi  
Madurathagan Panchayat Union  
Madurathagan  
Chengalpattu NR District.

Signature



For SUN PHARMACEUTICAL INDUSTRIES LTD

M.A. JOY

General Manager - Operations

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SPECIAL CONDITIONS

1. Details of the Products Manufactured

Sl.No. (1)	Description (2)	Quantity/Month (3)
1.	Furosonide	3.0 T.
2.	Analysis	30.0 T.
3.	Mebendazol	3.0 T.

This consent is valid for the manufacture of products and rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below.

Outlet Number. (1)	Description of Outlet (2)	Maximum daily Discharge (in litres/day) (3)	Point of Disposal. (4)
1.	Sewage	6900	On Industry's land.
2.	Trade effluent	49500	Inland surface water.
3.			
4.			
5.			
6.			
7.			

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For SUN PHARMACEUTICAL INDUSTRIES LTD

M. A. JOY  
General Manager - Operations

10/5/04  
 SKN  
 D/NO

10/5/04



10/5/04

Annex - II

**TAMILNADU POLLUTION CONTROL BOARD**

THIS DOCUMENT CONTAINS 57 PAGES

AUTHORISATION No. 2136/2004

DATED: 21.4.2004

PROCEEDINGS No. TNPC B/HM/009783/XP/2004

DATED: 21.4.2004

Sub:

TNPC BOARD - Ms. Sun Pharmaceutical Industries Ltd.,  
 Bethammai Village, Madurantagam Taluk, Kanchipuram D.S.

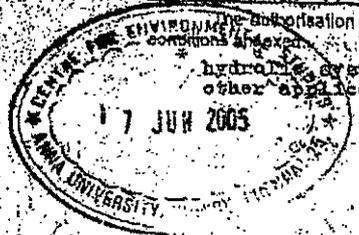
Authorisation for operating a facility for Collection / Reception / Treatment / Storage / Transfer and Disposal of Hazardous Waste under Rule 3 (c) and 5 (b) of Hazardous Wastes (Management and Handling) Rules, 1989 as amended in 2003 applicable to Environment (Protection) Act 1986.

Ref: 1. Application No. 16.8.2004 from  
 Ms. Sun Pharmaceutical Industries Ltd.,  
 Bethammai Village, Madurantagam Taluk, Kanchipuram D.S.

In accordance with Hazardous Wastes (Management and Handling) Rules, 1989, as amended in 2003 authorisation is issued to The Operator,  
 Ms. Sun Pharmaceutical Industries Ltd.,  
 Bethammai Village, Madurantagam Taluk, Kanchipuram District.

He / She / They shall handle hazardous waste as specified below:

Sl. No.	Details of process generating hazardous waste as listed in column 2 of Schedule 1 of the amended rules / class of waste as per Schedule 2	Details of Waste Stream as indicated in column 3 of Schedule 1 / Identity of waste as per Schedule 2	Quantity generated / handled per year	Activity for which authorisation is issued.
1.	22 Disposal of hazardous Containers used for handling of gas, water/chemicals wastes.	22.2 Sludge from treatment of waste water arising from cleaning of container & Vessels	46.80 T/yr.	Collection Storage
2.	28 Productions/formulations of drugs/Pharmaceuticals	28.2 Spent Carbon 28.1 Nitric catalyst	3.0 T/yr. 5.7/yr.	Collection Storage Collection & Storage
3.	2 Industrial operation using mineral synthetic oils/lubricant in	2.1 Used/Spent oil	1.5 T/yr.	Collection Storage and disposal



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Authorisation is issued subject to the terms and conditions specified in Form-2 and special conditions annexed.  
 BOB MEMBER SECRETARY  
 TAMILNADU POLLUTION CONTROL BOARD,  
 CHENNAI.

For SUN PHARMACEUTICAL INDUSTRIES LTD.



M.A. JOY  
 General Manager - Operations



**TAMIL NADU POLLUTION CONTROL BOARD**

By Secretary/Tort with  
Acknowledgment Due  
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TAMIL NADU POLLUTION CONTROL BOARD

CORRESPONDENCE NO. 1/2004

PROCEEDING NO. 1/2004

DATE: 30/11/2003

DATE: 30/11/2003

Consent for installation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1986 is granted on 30/11/2003.

See: 1. Tort Board - Consent for installation of  
PROCESSOR FOR PHARMACEUTICAL INDUSTRIES LIMITED,  
A-105/107/2, SARAVANAR VILLAGE,  
KORATTIPALAM TALK, SRIKANTHAPURAM DISTRICT.

For the establishment of this steps to establish the industry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1986 is granted in the following terms:

1. THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986.
2. THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986.
3. THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986.



Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Srikanthapur District.

WHEREAS the applicant has applied for consent to establish the industry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1986, and the Board has granted the consent on 30/11/2003.

THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986. THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986. THE APPLICANT IS TO BE REGISTERED UNDER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986.

THIS CONSENT IS GRANTED ON THE CONDITION THAT THE APPLICANT SHALL COMPLY WITH THE CONDITIONS SPECIFIED IN THE ORDER AND SHALL BE RESPONSIBLE FOR THE POLLUTION CONTROL MEASURES TO BE TAKEN BY HIM.

*(Signature)*  
Chairman  
TAMIL NADU POLLUTION CONTROL BOARD  
3/11/03

ANNEXURE-8

For SRI PHARMACEUTICAL INDUSTRIES LTD.

M.A. JOY  
General Manager - Operations

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with  
acknowledgment slip  
(This document contains 2 pages)

TAMIL NADU POLLUTION CONTROL BOARD

URGENT ORDER NO. 3450

Proceedings No. TNO/1980/PC/2187/6

DATED: 30/11/2005

DATED: 30/11/2005

Consent for Establishment under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1978.

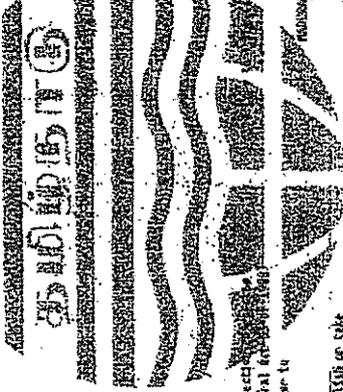
Site: TIPC Dams - Consent for establishment  
NEVERS FOR PHARMACEUTICAL INDUSTRIES LIMITED,  
S.M.P.O/A ETC., SETHUPATHI VILLAGE,  
KORUPANTHUR TALUK,  
KANCHI DISTRICT.

THE MANAGER-OPERATION,  
NEVERS PHARMACEUTICAL INDUSTRIES LIMITED,  
SETHUPATHI VILLAGE, KANCHI TALUK,  
KORUPANTHUR TALUK,  
KANCHI DISTRICT.

Copy to: The District Environmental Engineers, Tamil Nadu Pollution Control Board,  
KANCHI DISTRICT.

For information and necessary action.

For the establishment of this steps to establish the industry under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1978.



Ref: 1. YOUR APPLICATION NO. 2202 DATED 22.6.1999  
2. LR NO. 02/1980/PC/2187/6 DATED 05.7.2005  
3. SUBCOMMITTEE RESOLUTION NO. 2-59 DATED 10.11.2005

ORDER NO. 3450

Consent to establish the steps to establish the industry as hereby granted under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1978 (Amended Act) subject to the conditions referred to as 'The Act' and the Rules and Orders made there under to the MANAGER-OPERATION, NEVERS PHARMACEUTICAL INDUSTRIES LIMITED, SETHUPATHI VILLAGE, KANCHI TALUK, KANCHI DISTRICT. The applicant is to take steps to establish the industry in the site mentioned below:  
S.M.P.O/A ETC., SETHUPATHI VILLAGE,  
KORUPANTHUR TALUK,  
KANCHI DISTRICT.

This consent is granted as valid for the year 1978, or till the industry ceases to operate under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1978 whichever is earlier.

FOR SUN PHARMACEUTICAL INDUSTRIES LTD

*(Signature)*  
C. CHAKRABARTI

FOR MANAGER-OPERATION  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI

M.A. JOY

General Manager - Operations

TAMIL NADU POLLUTION CONTROL BOARD

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TAMIL NADU POLLUTION CONTROL BOARD

Consent Order No. : 1664

Processing No. : TD/PC/ST/2007/2004/2006  
Date : 15/03/2007  
Sd/- : 18/04/2006

Consent for starting / New operation of the plant under Section 21 of the Air Prevention and Control of Pollution Act, 1981 as amended.

SO : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -  
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
5, NO. 10/3 ETC.,  
SATHANAI VILLAGE,  
KANNIYAKUMARI TALUK,  
KANNIYAKUMARI DIST.

For the existing/new operation of the plant under Section 21  
of the Air Prevention and Control of Pollution Act, 1981  
as amended.

Ref : 1. YOUR APPLICATION NO. 655 DT. 22.4.2005  
2. PPC. NO. 110/1981/2007/2004 DT. 20.11.2006  
3. TA NO. 810/PC/ST/2007/2004 DT. 3-4-2006

Board Resolution No. :

Date : / /

Consent is hereby granted under Section 21 of the Air Prevention and Control of Pollution Act, 1981 (Central Act 14 of 1981) as amended hereinafter referred to as 'The Act' and the rules and orders made thereunder referred to

as 'The Rules' and the rules and orders made thereunder referred to as 'The Applicant' authorising him/her/it to operate/modify their industrial plant in the Air Pollution Control Area as notified by the Government and to continue to discharge effluents/effluents or discharge of effluents from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This consent is valid for a period ending with the 31st day of March, 2007 (Thirty first day of March Two Thousand Seven)

For MEMBER SECRETARY, TAMIL NADU POLLUTION CONTROL BOARD  
KANNIYAKUMARI

2/10/2006

M.A. JOY  
General Manager - Operations

For SUN PHARMACEUTICAL INDUSTRIES LTD

M.A. JOY

General Manager - Operations

# TAMIL NADU POLLUTION CONTROL BOARD

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TAMIL NADU POLLUTION CONTROL BOARD

Consent Order No. : 20607

Proposals No. : 110/MPCC/2057/2005

Date : 12/02/2006

Order No : 19706/2005

Consent for discharge/alteration of sewage sludge/trade effluent under Section 23/28 of the Water Prevention and Control of Pollution Act, 1974 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT  
 MESSEZ SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
 5-40/3/3 ETC.,  
 SAIPAPPAI VILLAGE,  
 GANDHIBAGAN TALUK,  
 KANCHEEPURAM DIST.

for the discharge of sewage and/or trade effluent under Section 25/26 of the Water Prevention and Control of Pollution Act, 1974 (Central Act, 5 of 1974) as amended.

- 1. TNU APPLICATION NO. 2232 DT. 21.6.2005
- 2. FPOC NO. 110/MPCC/2057/2005 DT. 30.11.2005
- 3. TR NO. 45/MPCC/2006/117/04/2005 DT. 3-4-2006

Board Resolution No :

DATE : / /

Consent is hereby granted under Section 25/26 of the Water Prevention and Control of Pollution Act, 1974 (Central Act 5 of 1974) as amended (hereinafter referred to as 'the Act') and the rules and orders made thereunder to

THE MEMBER-OPERATION,  
 M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
 5-40/3/3 ETC.,  
 SAIPAPPAI VILLAGE,  
 GANDHIBAGAN TALUK,  
 KANCHEEPURAM DIST.

hereinafter referred to as 'the Applicant') authorizing him/her/it to continue to carry on the business and discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This Consent is valid for a period ending with the 31st day of March 2007 (thirty first day of March Two Thousand Seven)

*(Signature)*  
 For Member-Chairman  
 TAMIL NADU POLLUTION CONTROL BOARD  
 CHENNAI  
 29/6/2006

to

THE MEMBER-OPERATION,  
 M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
 SAIPAPPAI VILLAGE, KANACHEEPURAM DIST.,  
 GANDHIBAGAN TALUK,  
 KANACHEEPURAM DISTRICT.

Copy to : The District Environmental Engineer, (and) Tamil Nadu Pollution Control Board  
 CHENNAI

for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Controller/Executive Officer/District Collector,  
 KANACHEEPURAM DISTRICT OFFICE, KANACHEEPURAM DISTRICT.

Copy :

FOR SUN PHARMACEUTICAL INDUSTRIES LTD

*(Signature)*

M.A. JOY  
 General Manager - Operations



ANNEXURE-9

**TAMILNADU POLLUTION CONTROL BOARD**

This document contains 13 pages

AUTHORIZATION No: 4880 DATED: 18.7.2016

PROCEEDINGS No. T2/TNPCB/F.35114/MMN/RL/HWM/2016, Dt: 18.7.2016.

Sub: TNPCB - Industries - M/s. Sun Pharmaceutical Industries Limited  
S.F.No.90/2,3,4,98/1,2,3,45,100/1,2A,2B,3 Saathama Village, Maduranthagam  
Taluk, Kancheepuram District - Authorization for operating a facility for Collection,  
Storage Transport and Disposal of Hazardous Wastes under Hazardous and  
other Wastes (Management & Transboundary Movement) Rules, 2016 enacted  
under Environment (protection) Act, 1986 - Reg.

Ref: 1. Units application Dt: 13.9.2013 and unit's Letter dated: 31.5.2016  
2. IR No: JCEE(M)/CHN/F.HWM1060-03/17AT/SPR-RL/2013 dated: 04.10.2013.

In accordance with Hazardous and other Wastes (Management &  
Transboundary Movement) Rules, 2016, authorization is issued to

The Deputy General Manager Operations  
M/s. Sun Pharmaceutical Industries Limited,  
S.F.No.90/2,3,4,98/1,2,3,45,100/1,2A,2B,3  
Saathama Village,  
Maduranthagam Taluk,  
Kancheepuram District.

He shall handle hazardous wastes as specified below

Sl. No.	Details of process generating hazardous waste as listed in column 2 of Schedule 1 of the amended rules/class of waste as per Schedule 2	Details of Wastes Stream as indicated in column 3 of Schedule 1 / identity of waste as per Schedule 2	Solid/ Semi-Solid/ Liquid/ Oily/ Tarry/ Slurry/ Others	Quantity generated/ handled per year	Activity for which authorization is issued
1.	5 Industrial operations using mineral/ synthetic oil as lubricant in hydraulic systems	5.1 Used / Spent oil	Oily	1.5 T /Year (0.625T Accumulated quantity as on 31.05.2016)	Collection, Storage, Transport and Disposal to authorized /registered recyclers

**POLLUTION PREVENTION PAYS**

சுற்றுச்சூழல் பாதுகாப்புக் கட்டணம் / Pollution Prevention Pays

1

FOR SUN PHARMACEUTICAL INDUSTRIES, LTD.

M.A. JOY

General Manager - Operations



**TAMILNADU POLLUTION CONTROL BOARD**

2.	<u>28</u> Production / formulation of drugs / pharmaceuticals & health care product	<u>28.2</u> Spent catalyst	Solid	1.5 T/Year (0.393 T Accumulated quantity as on 31.05.2016)	Collection, Storage, Transport and Disposal to authorized /registered recyclers
3.		<u>28.3</u> Spent carbon	Solid	4.29 T/Year (2.0T Accumulated quantity as on 31.05.2016)	Collection, Storage, transport and disposal to TSDF, Gummidiipoondi for incineration
4.		<u>28.6</u> Spent Solvents	Liquid	243 T/Year Accumulated quantity 221 T as on 31.05.2016	Collection, Storage, Transport and Disposal to authorized /registered recyclers
5.	<u>33</u> Disposal of barrels / containers used for handling hazardous waste / chemicals	<u>33.1</u> Discarded containers / barrels / lined / contaminated / hazardous waste / chemicals	Solid	1500 Nos/Year (20 Nos. Accumulated quantity as on 31.05.2016)	Collection, Storage, Transport and Disposal to authorized /registered recyclers
6.	<u>34</u> Purification and treatment of exhaust air, water & waste water from the processes in this schedule and CETPS	<u>35.3</u> Chemical sludge from waste water treatment	Sludge	720 T (1.6T Accumulated quantity as on 31.5.2016)	Collection, Storage, transport and disposal to TSDF, Gummidiipoondi for secured land fill.

The authorization is issued subject to the terms and conditions specified in Form 2 and special conditions annexed.

Date: 18.7.2016

For SOY PHARMACEUTICAL INDUSTRIES

M.A. JOY

General Manager - Operations

//Forwarded by Order//

Sd/-xxxx

Member Secretary

For Member Secretary

**POLLUTION PREVENTION PAYS**



**TAMILNADU POLLUTION CONTROL BOARD**

**FORM 2**  
**[See rule 6(2)]**

**FORM FOR GRANT OF AUTHORIZATION FOR OCCUPIER OR OPERATOR FOR HANDLING HAZARDOUS WASTES**

1. Authorization No. 4880 and date of issue 18.07.2018
2. The Deputy General Manager-Operations, M/s. Sun Pharmaceutical Industries Limited, is hereby granted an authorization for collection, storage, Transport and disposal of hazardous wastes generated by the unit in its premises situated at S.F.No.90/2,3,4,99/1,2,3,45,100/1,2A,2B,3, Saatharai Village, Maduranthadam Taluk, Kancheepuram District. The authorization is granted for generation, collection, storage, Transport and disposal of hazardous wastes.
3. The authorization shall be in force for a period of FIVE years from the date of issue.
4. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

**TERMS AND CONDITIONS OF AUTHORIZATION:**

1. The unit shall take measures to transport and dispose the accumulated hazardous waste to the TSDF facility immediately.
2. The unit shall comply with the general term and conditions stipulated in Form 2 special conditions specified in the authorization order for on-site, storage requirements, general packaging requirements, transportation requirements and record keeping and reporting and with the following additional conditions.
3. The unit shall take effective raw material and water conservative measures to minimize the generation of Hazardous wastes.
4. The unit shall ensure that all provisions of Hazardous and other Wastes (M. & TM) Rules, 2016 are complied with while handling hazardous waste.
5. The unit shall ensure that the hazardous waste generated shall not be stored more than three months as stipulated in Hazardous and other Wastes (M. & TM) Rules, 2016.
6. The unit shall ensure that the waste in any form is not stored outside the unit's premises.
7. The hazardous wastes shall be stored in impervious lined pit to prevent pollution of ground water and surface soil.
8. The unit shall adopt dry cleaning operation for cleaning container used for storing hazardous chemicals and wastes.
9. The residues arising from waste cleaning operation shall be stored in compatible container.

**POLLUTION PREVENTION PAYS**

சுற்றுச்சூழல் மாசுபாடு குறைக்க உதவுகிறது

SUN PHARMACEUTICALS INDUSTRIES LTD

M.A. JOY  
General Manager - Operations



**TAMILNADU POLLUTION CONTROL BOARD**

- 10. The authorization is subject to the industry complying with all conditions of Consent issued under the Water and Air Acts.
- 11. The used/spent oil shall be disposed only to such facilities that are authorized by TNPCB and are registered with CPCB, MoEF/ SPCB as actual user. Facilities adopting environmentally sound management practices for reclaiming used oil.
- 12. The unit shall sent back the discarded containers /barrels used for chemicals to the original suppliers and ensure that no cleaning operations shall be carried out inside the factory premises.
- 13. The unit shall update the details in the display board showing the hazardous waste details as per the Supreme Court Directions.

Sd/-xxxx  
Member Secretary

ForWARDED BY ORDER  
[Signature]

[Signature]  
For Member Secretary

**SPECIAL CONDITIONS**

**BARREL**

**ON-SITE GENERAL STORAGE REQUIREMENTS**

Any increase in quantity, change in category, handling operations, shall be brought to the notice of the board and fresh authorization is to be obtained.

2. The unit may store hazardous waste on site for a maximum period of 90 days a maximum quantity of 10,000kgs or a truck load whichever is less.

3. The unit shall not store the hazardous waste on open ground. It shall be stored in closed containers in an isolated area earmarked for the purpose within the premises (it shall not be accessible to rain water)

4. The unit shall mark each container holding the hazardous wastes with marking "Hazardous Wastes" both in English and Tamil. The containers shall be labelled as per the rules prescribed in Motor Vehicles Rules, 1989.

5. The storage area should be fenced properly and a sign of danger should be placed at the storage site.

6. The containers holding the hazardous wastes should be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation.

**POLLUTION PREVENTION PAYS**

சுமம் தராமல் வாய்க்காக்க ! ஸ்தம் தராமல் வாய்க்காக்க !

SUN PHARMACEUTICAL INDUSTRIES LTD  
M.A. JOY  
General Manager - Operations

Category of the Industry :

RED

CONSENT ORDER NO. 2005118846891 DATED: 02/01/2020.

PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W/2020 DATED: 02/01/2020

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE - DIRECT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

- Ref: 1. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
2. Unit's application No. 18846891, dated 17-12-2018 / 11-05-2019.  
3. IR.No : F.0148SPR/RL/ICEE-M/SPR/2019 dated 30/01/2019.  
4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.  
6. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2019 DATED: 03/12/2019  
7. Unit's letter dated 05.12.2019

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
S.F No.S.NO. 90/3 etc,  
SATHAMAY Village,  
Maduranthagam Taluk,  
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

R. Kannan Digitally signed by R. Kannan  
Date: 2020.01.02 14:46:43  
+05'30'  
For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To  
The General Manager,  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
SPARC, Tandajja,  
Vadodara,

For SUN PHARMACEUTICAL INDUSTRIES LTD  
  
M.A. JOY  
General Manager - Operations

Gujarat,

Pin: 390020

Copy to:

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Madurantahagam Taluk, Kanchesapuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
- 

For SUN PHARMACEUTICAL INDUSTRIES LTD



M.A. JOY

General Manager - Operations

Category of the Industry :

RED

CONSENT ORDER NO. 2005218846891 DATED: 02/01/2020.

PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/A/2020 DATED: 02/01/2020

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref: 1. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
2. Unit's application No. 18846891, dated 17-12-2018 / 11-05-2019.  
3. IR.No : F.0148SPR/RL/JCEE-M/SPR/2019 dated 30/01/2019.  
4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.  
6. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2019 DATED: 03/12/2019  
7. Unit's letter dated 05.12.2019

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
M/s. SUN PHARMACEUTICAL INDUSTRIES LTD  
S.F.No.S.NO. 90/3 etc,  
SATHAMAY Village,  
Maduranthagam Taluk,  
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

To  
The General Manager,  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
SPARC, Tandalja ,  
Vadodara,  
Gujarat,

R. Kannan  
Digitally signed by R.  
Kannan  
Date: 2020.01.22 14:45:21  
+05'30'  
For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

For SUN PHARMACEUTICAL INDUSTRIES LTD

M. A. JOY  
General Manager - Operations

Pin: 390020

Copy to:

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Madurantthagam Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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For SUN PHARMACEUTICAL INDUSTRIES LTD



M. A. JOY  
General Manager - Operations



सत्यमेव जयते

INDIA

**THE ENVIRONMENTAL IMPACT  
ASSESSMENT NOTIFICATION, 1994**  
(As amended on 4-5-94)

Government of India  
Ministry of Environment & Forests  
New Delhi

For SUN PHARMACEUTICAL INDUSTRIES LTD.



M.A. JOY

General Manager - Operations

# MINISTRY OF ENVIRONMENT & FORESTS

## NOTIFICATION

ON

### Environmental Impact Assessment of Development Projects

New Delhi, the 27th January, 1994.

( as amended on 04/05/1994 )

1. S.O.60(E) Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as S.O. No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on

3

For SUN PHARMACEUTICAL INDUSTRIES LTD



M.A. JOY  
General Manager - Operations

and from the date of publication of this notification in the Official Gazette expansion or modernization of any activity (if pollution load is to exceed the existing one) or a new project listed in Schedule I of this notification shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification.

2. Requirements and procedure for seeking environmental clearance of projects:

- I.(a) Any person who desires to undertake any new project or the expansion or modernisation of any existing industry or project listed in Schedule I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule II of this notification and shall be accompanied by a project report which shall, inter alia, include an Environmental Impact Assessment Report/Environment Management Plan prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time.

- (b) Cases rejected due to submission of insufficient or inadequate data and plans may be reviewed as and when submitted with complete data and plans. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact Assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

- (a) mining;
- (b) pit-head thermal power stations;
- (c) hydro-power, major irrigation projects and/or their combination.



including flood control;

- (d) ports and harbours (excluding minor ports);
- (e) prospecting and exploration of major minerals in areas above 500 ha.,

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

- III.(a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a Committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the IAA or such other body under the Central Government authorised by the IAA in this regard.
- (b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.
- (c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities, supplemented by data collected during visits to sites or factories, if undertaken, and interaction with affected population and

environmental groups, if necessary. Summary of the reports, the recommendation and the conditions, subject to which environmental clearance is given, shall be made available subject to the public interest to the concerned parties or environmental groups on request. Comments of the public may be solicited, if so decided by Impact Assessment Agency, within thirty days of receipt of proposal, in public hearings arranged for the purpose after giving thirty days notice of such hearings in at least two newspapers. Public shall be provided access, subject to the public interest, to the summary of the reports/ Environmental Management Plans at the Headquarters of the Impact Assessment Agency.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing, where required, and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation.

No construction work, preliminary or otherwise, relating to the setting up of the project may be undertaken till the environmental and/or site clearance is obtained.

- IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half-yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency, shall make compliance reports publicly available.
- V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3. Nothing contained in this Notification shall apply to:
- (a) any item falling under entry nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No. 102(E) dated 1st February, 1989; S.O. 114(E) dated 20th February, 1991 S.O. No. 416(E) dated 20th June, 1991 and S.O. No. 319(E) dated 7th May, 1992.
  - (b) any item falling under entry Nos. 1,2,3,4,5,7,9,10,12,13,14,16,17,19,21,25 and 27 of Schedule-I if the investment is less than Rs. 50 crores.
  - (c) any item reserved for Small Scale Industrial sector with investments less than Rs. 1 crore.
4. Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data would also be to be revoked. Misleading and wrong information will cover the following:
- False information.
  - False data.
  - Engineered reports.
  - Concealing of factual data.
  - False recommendations or decisions.

( No. Z-12013/4/89-IA-I)

R. RAJAMANI, Secy.

For SUN PHARMACEUTICAL INDUSTRIES LTD



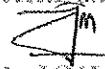
M.A. JOY  
General Manager - Operations

**SCHEDULE -I**  
(See paras 1 and 2)

**LIST OF PROJECTS REQUIRING ENVIRONMENTAL  
CLEARANCE  
FROM THE CENTRAL GOVERNMENT**

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, rare earths.
2. River Valley projects including hydel power, major irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.

For SUN PHARMACEUTICAL INDUSTRIES LTD.



M.A. JOY

General Manager - Operations

10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13.(a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).  
  
(b) Electric arc furnaces (Mini Steel Plants).
14. Chlor-alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.
16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloy.
18. All tourism projects between 200m--500 meters of High Tide Line or at locations with an elevation of more than 1000 meters with investment of more than Rs. 5 crores.
19. Thermal Power plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects.
22. Tarred Roads in Himalayas and/or Forest areas.
23. Distilleries.
24. Raw Skins and Hides.

For SUN PHARMACEUTICAL INDUSTRIES LTD

  
M.A. JOY  
General Manager - Operations

25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual).
29. Electroplating.

For SUN PHARMACEUTICAL INDUSTRIES LTD



M.A. JOY  
General Manager - Operations

## SCHEDULE -II

(See Sub-para I(a) of Para 2)

### APPLICATION FORM

1. (a) Name and Address of the project proposed:
  - (b) Location of the project:  
Name of the place:  
District, Tehsil:  
Latitude/Longitude:  
Nearest Airport/Railway Station:
  - (c) Alternate sites examined and the reasons for selecting the proposed site:
  - (d) Does the site conform to stipulated land use as per local land use plan:
2. Objectives of the project:
3. (a) Land Requirement:  
Agriculture Land:  
Forest land and Density of vegetation:  
Other (specify):
  - (b) (i) Land use in the Catchment/within 10 kms. radius of the proposed site:
  - (ii) Topography of the area indicating gradient, aspects and altitude:
  - (iii) Erodability classification of the proposed land:
- (c) Pollution sources existing in 10 km. radius and their impact on quality of air, water & land:
- (d) Distance of the nearest National Park/Sanctuary Biosphere

Reserve/Monuments/heritage site/Reserve Forest:

(e) Rehabilitation plan for quarries/borrow areas:

(f) Green belt plan:

(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site;

(b) Max./Min./Mean annual temperature

(c) Frequency of inversion:

(d) Frequency of cyclones/tornadoes/cloud burst:

(e) Ambient air quality data:

(f) Nature & concentration of emission of SPM, Gas (CO, CO<sub>2</sub>, NO<sub>x</sub>, CH<sub>n</sub> etc.) from the project.

5. Water balance:

(a) Water balance at site:

(b) Lean season water availability:

(c) Source to be tapped with competing users (River, Lake, Ground, Public supply):

(d) Water quality:

(e) Changes observed in quality and quantity of ground water in the last 15 years and present charging and extraction details:

(f) (i) Quantum of waste water to be released with treatment details:

(ii) Quantum of quality of water in the receiving body before and after disposal of solid waste:

(iii) Quantum of waste water to be released on land and type of land:

- (g) (I) Details of reservoir water quality with necessary Catchment Treatment Plan;
- (II) Command Area Development Plan;
6. Solid wastes :
- (a) Nature and quantity of solid wastes generated.
- (b) Solid waste disposal method:
7. Noise and Vibrations:
- (a) Sources of noise and vibrations;
- (b) Ambient noise level;
- (c) Noise and Vibration control measures proposed;
- (d) Subsidence problem if any with control measures:
8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
- Endemic health problems in the area due to waste water/air/soil borne diseases:
- Health care system existing and proposed:
10. (a) Number of village and population to be displaced:
- (b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment ) Report prepared as per
- (b) Environment Management Plan: ) guidelines of MOEF
- (c) Detailed Feasibility Report: ) issued from time to time
- (d) Duly filled in questionnaire )

For SUN PHARMACEUTICAL INDUSTRIES LTD.

  
M.A. JOY  
General Manager - Operations

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant  
with name and full address

Date:  
Place:

Given under the seal of  
organisation on behalf of  
whom the applicant is signing

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

For SUN PHARMACEUTICAL INDUSTRIES LTD



M.A. JOY  
General Manager - Operations

### **SCHEDULE III**

( See sub-para III(a) of Para 2)

#### **COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT**

1. The Committees will consist of experts in the following disciplines:
  - (I) Eco-System Management
  - (II) Air/Water Pollution Control
  - (III) Water Resource Management
  - (IV) Flora/Fauna Conservation and Management
  - (V) Land Use Planning
  - (VI) Social Sciences/Rehabilitation
  - (VII) Project Appraisal
  - (VIII) Ecology
  - (IX) Environmental Health
  - (X) Subject Area Specialists.
  - (XI) Representatives of NGOs/Persons, Concerned With Environmental Issues.
  
2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide

managerial experience.

3. The representative of IAA will act as Member - Secretary.
4. Chairman and members will serve in their individual capacities except those specifically nominated as representatives.
5. The membership of a Committee shall not exceed 15.

For SUN PHARMACEUTICAL INDUSTRIES LTD  
  
M.A. JOY  
General Manager - Operations

**EXPLANATORY NOTE REGARDING THE IMPACT  
ASSESSMENT NOTIFICATION  
DATED 27TH JANUARY, 1994**

**1. Expansion and modernisation of existing projects**

A project proponent is required to seek environmental clearance for a proposed expansion/modernisation activity if the resultant pollution load is to exceed the existing levels. The words "pollution Load" will in this context cover emissions, liquid effluents and solid or semi-solid wastes generated. A project proponent may approach the concerned State Pollution Control Board (SPCB) for certifying whether the proposed modernisation/expansion activity as listed in Schedule-I to the notification is likely to exceed the existing pollution load or not. If it is certified that no increase is likely to occur in the existing pollution load due to the proposed expansion or modernisation, the project proponent will not be required to seek environmental clearance, but a copy of such certificate issued by the SPCB will have to be submitted to the Impact Assessment Agency (IAA) for information. The IAA will however, reserve the right to review such cases in the public interest if material facts justifying the need for such review come to light.

**2. Availability of Summary Feasibility Report, EIA/EMP Report etc. to concerned parties or groups**

The project proponent will have to submit an executive summary incorporating in brief the essence of project details and findings of environmental impact assessment study which could be made available to concerned parties or environmental groups on request.

**3. Clarification about concerned parties or environmental groups**

The concerned parties or environmental groups will be the bonafide residents located at or around the project site or

site of displacement or site of alleged adverse environmental impact.

4. **Public Hearing**

Public hearings could be called for in case of projects involving large displacement or having severe environmental ramifications.

5. **Requisite information required for site clearance/project clearance.**

(a) **Site Clearance:**

Site clearance will be given for site specific projects as mentioned in para-2(ii) of the notification. Project proponents will be required to furnish information according to the environmental appraisal questionnaires for site clearance, as may be prescribed by the IAA from time to time. Additional information whenever required by the IAA will be communicated immediately to the project proponents who will then be required to furnish the same within the time frame specified.

(b) **Project clearance:**

In addition to the application form as mentioned in Schedule II to the notification, project proponents are required to furnish the following information for environmental appraisal:

(i) **EIA/EMP report (20 copies);**

(ii) **Risk Analysis report (20 copies):** however, such reports if normally not required for a particular category of project, project proponents can state so accordingly, but the IAA's decision in this regard will be final;

(iii) **NOC from the State Pollution Control Board;**



- (iv) Commitment regarding availability of water and electricity from the competent authority;
- (v) Summary of Project report/feasibility report (one copy);
- (vi) Filled in questionnaire (as prescribed by the IAA from time to time) for environmental appraisal of the project;
- (vii) Comprehensive rehabilitation plan, if more than 1000 people are likely to be displaced, otherwise a summary plan would be adequate.

As a Comprehensive EIA report will normally take at least one year for its preparation, project proponents may furnish Rapid EIA report to the IAA based on one season data (other than monsoon), for examination of the project. Comprehensive EIA report may be submitted later, if so asked for by the IAA.

The requirement of EIA can be dispensed with by the IAA, in case of project which are unlikely to cause significant impacts on the environment. In such cases, project proponent will have to furnish full justification for such exemption, for submission of EIA. Where such exemption is granted, project proponents may be asked to furnish such additional information as may be required.

#### 6. Submission of insufficient or inadequate data

Regarding cases liable to be rejected due to inadequacy of data, it is clarified that the IAA will make such rejection within 30 days from the date of submission of the proposal. While rejecting a proposal due to insufficient or inadequate data after the first evaluation, the IAA may also stipulate additional requirement of information/clarification for impact assessment purposes if deemed essential due to the specific nature of location of the proposed project whose data as prescribed is

not available, the IAA can examine the project on the basis of available data.

**7. Application Form**

(i) In order to remove any hardship to the project proponent in providing any information, the project proponent may, where some information is not available or would cause inordinate delay, mention this in their application form. The IAA may consider the project proposal based on the information available.

(ii) Quality and quantity of ground water

If 15 years data on the quantity and quality variation of ground water is not available with the concerned Department or Authorities, the project proponent may mention this accordingly in the application form prescribed in Schedule-II to the notification. Further, in case of projects, where ground water is not to be used, and effluents are not to be discharged on the land, the requirement of ground water variation data for the previous 15 years will be dispensed with.

(iii) A project proponent may write the words "Not Applicable" while filling the application form as mentioned in Schedule-II to the notification in respect of items which are not relevant for the purposes of the proposed project.

**8. Exemption for projects already initiated**

For projects listed in Schedule-I to the notification in respect of which the required land has been acquired and all relevant clearances of the State Government including NOC from the respective State Pollution Control Boards have been obtained before 27th January, 1994, a project proponent will not be required to seek environmental clearance from the IAA. However those units who have not as yet commenced production will inform the IAA.

For SUN PHARMACEUTICAL INDUSTRIES LTD



M.A. JOY  
General Manager - Operations

- 50. Air (P & CP) Amend. Rules (U.T).
- 51. Hazardous Waste Amend. Rules.
- 52. Environment Audit Rules.

**Note:** 'P' and 'C.P' - 'Prevention and Control of Pollution'.

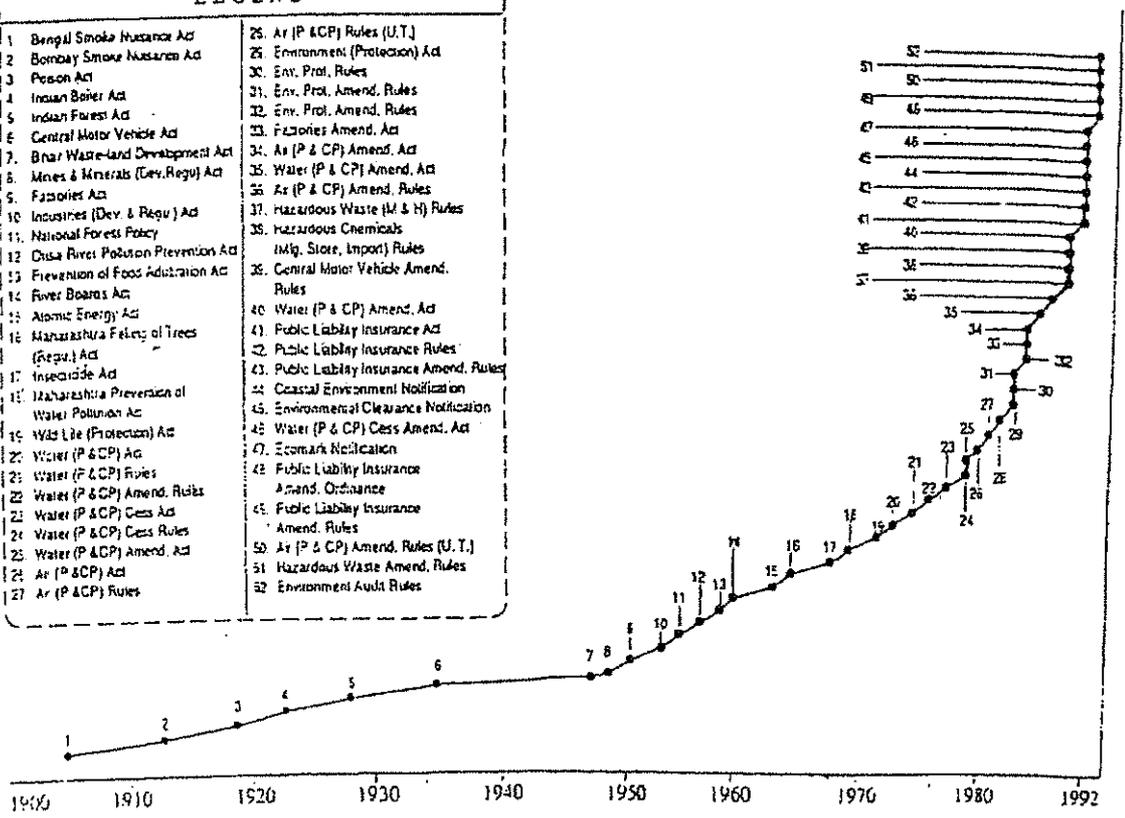
**Reference:** The above listing is adapted  
From:

'Environmental Audit' (An overview) (page 12)  
by 'Ashok Keshav Mhaskar',  
M/S. 'MEDIA ENVIRO',  
Pune.

For SUN PHARMACEUTICAL INDUSTRIES LTD

  
M.A. JOY  
General Manager - Operations

LEGEND	
1. Bengal Smoke Nuisance Act	25. Air (P & CP) Rules (U.T.)
2. Bombay Smoke Nuisance Act	26. Environment (Protection) Act
3. Poison Act	27. Env. Prot. Rules
4. Indian Boiler Act	28. Env. Prot. Amend. Rules
5. Indian Forest Act	29. Env. Prot. Amend. Rules
6. Central Motor Vehicle Act	30. Factories Amend. Act
7. Bihar Waste-land Development Act	31. Air (P & CP) Amend. Act
8. Mines & Minerals (Dev. Regu.) Act	32. Water (P & CP) Amend. Act
9. Factories Act	33. Air (P & CP) Amend. Rules
10. Industries (Dev. & Regu.) Act	34. Hazardous Waste (M & H) Rules
11. National Forest Policy	35. Hazardous Chemicals (Mfg. Store, Import) Rules
12. Chisa River Pollution Prevention Act	36. Central Motor Vehicle Amend. Rules
13. Prevention of Food Adulteration Act	40. Water (P & CP) Amend. Act
14. River Boards Act	41. Public Liability Insurance Act
15. Atomic Energy Act	42. Public Liability Insurance Rules
16. Maharashtra Fealty of Trees (Regu.) Act	43. Public Liability Insurance Amend. Rules
17. Insecticide Act	44. Coastal Environment Notification
18. Maharashtra Prevention of Water Pollution Act	45. Environmental Clearance Notification
19. Wild Life (Protection) Act	46. Water (P & CP) Cess Amend. Act
20. Water (P & CP) Act	47. Ecomark Notification
21. Water (P & CP) Rules	48. Public Liability Insurance Amend. Ordinance
22. Water (P & CP) Amend. Rules	49. Public Liability Insurance Amend. Rules
23. Water (P & CP) Cess Act	50. Air (P & CP) Amend. Rules (U.T.)
24. Water (P & CP) Cess Rules	51. Hazardous Waste Amend. Rules
25. Water (P & CP) Amend. Act	52. Environment Audit Rules
26. Air (P & CP) Act	
27. Air (P & CP) Rules	



For SUN PHARMACEUTICAL INDUSTRIES LTD

M. A. JOY  
General Manager - Operations

F. No. J-11013/41/2006-IA-II (I)  
Government of India  
Ministry of Environment and Forest  
IA Division

Paryavaran Bhawan, CGO Complex  
Lodi Road, New Delhi-110 003  
Dated the December 14, 2006

**CIRCULAR**

**Subject: EIA Notification dated 14<sup>th</sup> September, 2006 - Clarification regarding EIA Clearance for Change in Product-Mix.**

Pursuant to the new Environment Impact Assessment Notification of 14<sup>th</sup> September 2006 (EIA 2006) replacing the EIA Notification of 27<sup>th</sup> January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13<sup>th</sup> October 2006. Further to these Guidelines, the following clarification is issued for Environment Clearance for the category of products involving change in Product- Mix.

- (i) In cases of change in Product -Mix, changes in the quantities or numbers of products may be allowed without prior Environmental Clearance by the concerned State Pollution Control Board provided such changes in the quantities of products are in the same category and are within the previously granted overall total limits.
  - (ii) Projects involving modernization of the existing unit with increase in the total production capacity beyond the threshold limit specified in the Schedule to the Notification, through change in process or technology or change in the product mix or debottle-necking or a combination of these, involving increase in pollution load will obtain prior Environment Clearance from the concerned regulatory authority under the EIA Notification, 2006.
2. This issues with the approval of the Competent Authority.

(Sanchita Jindal)  
Additional Director

- To:
1. All State Environment Departments
  2. All State Pollution Control Boards
  3. All Officers of IA Division, MoEF
  4. UT Administrations

Copy to: (i) PPS to Secretary (E&F), (ii) PPS to AS (CC) and (iii) PPS to JS (CC-II)

For SUN PHARMACEUTICAL INDUSTRIES LTD

  
- M.A. JOY  
General Manager - Operations

#### 4.2. Committee's observation:

From the above facts, it is observed that the unit started its production before 1994 and Consent was obtained from the respective State Pollution Control Board (SPCB) in 1992. As per the EIA Notification, 1994, exemption from obtaining EC, was granted to projects that were already initiated before 1994 (ANNEXURE-10). The Sun Pharma is operating its unit based on Consents were issued in 2005, 2006 and 2020 by the SPCB and also based on the findings of the Anna University study that the waste generated by the products / process of the Sun Pharma are less than the permitted amount of waste generation. EC requirement was not applicable for the existing operation. But, for the proposed production of the bulk drug intermediates, EC is required under the current EIA 2006 and draft EIA 2020.

The unit, in May, 2020 has applied for EC for the "Proposed Change in Product Mix and Enhancement of production capacity within the existing facility". The unit has proposed for production of bulk drug intermediates of 38.11 MTPM and also proposed for new addition and enhancement of existing capacity to 75.82 MTPM. The existing production capacity of the unit is 25.5 MTPM.

#### 5. POLLUTION CONTROL MECHANISM

The industry has separate Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP). Generated waste water is treated in Zero Liquid Discharge system [Multi Effect Evaporation (MEE) and Agitated Thin Film Dryer (ATED)]. Effluents send to ETP followed by RO. RO permeate reuse for utilities & others & RO rejects sent to MEE Plant & MEE rejects send to ATFD.

**Effluent Treatment Plant (ETP):** The effluent generated from manufacturing plant is collected and treated through ETP (The details of ETP Components and Specification details are given at ANNEXURE-11). Sewage is treated by STP. 34.5 KLD of effluent is generated by the unit which is treated by ETP and 22.5 KLD of sewage is generated and treated by STP. Treated water sent to greenbelt.

**Hazardous Wastes:** The industry has submitted a copy of Annual Return (Form -IV) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 submitted to SPCB, for the year April 2018 to March 2019 and April 2019 to March 2020 (ANNEXURE -12). The industry generated hazardous waste viz., (i) Spent Nickel (1.5 tons) (ii) Spent Carbon (4.29 tons) (iii) Spent Organic Solvents (239 tons) (iv) Spent Oil (1.5 tons) and Discarded Barrels/ Containers used for handling hazardous wastes/chemicals (1492) and Chemical Sludge from waste water treatment (629.43) for the year April 2019 to March 2020.

The hazardous waste generated for the year April 2018 - March 19 are (i) Spent Nickel (1.5 tons) (ii) Spent Carbon (4.29 tons) (iii) Spent Organic Solvents (240 tons) (iv) Spent Oil (1.5 tons) and Discarded Barrels/ Containers used for handling hazardous

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